

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

MA No. 806/2018

in

C.P. No. 625/I&BP/2018

Under Section 9 of I&BC, 2016

In the matter of :

Shree Khodiyar Packaging

14, Sadgurukadam Baba Lane, Dr. M. B.

Velkar Street, Gr. Floor, Mumbai -400002

...Petitioner

Vs.

Datsun Fashion Limited

(Formerly known as Rolson Industries (I)  
Limited) 343, Kewal Industrial Estate,  
Senapati Bapat Marg, Lower Parel,  
Mumbai - 13

Plot No. K-250/2, Ceat Road, MIDC Area,  
Walunj, Dist. Aurangabad - 431133,  
Maharashtra.

...Respondent

MA. No. 806/2018

Bank of Baroda

ZOSARB, Meher Chambers, Ground Floor,  
S. B. Marg, Ballard Estate, Mumbai -  
400001

....Applicant

Order delivered on: 07.09.2018

Coram : Hon'ble Bhaskara Pantula Mohan, Member (Judicial)  
Hon'ble V. Nallasenapathy, Member (Technical)

For the Applicant: Mr. Rohan Agrawal i/b MDP. & Partners for Bank of  
Baroda - Financial Creditor.

Ms. Rita Yadav i/b Reeti Law Associates.

*Per V. Nallasenapathy, Member (Technical)*

**ORDER**

1. On the Application moved by Financial Creditor of Datsun Fashion Limited, stating that the sole Financial Creditor with 100% voting

rights in the Committee of Creditors meeting held on 12.07.2018 resolved to appoint Mr. Vijay P. Lulla, having Registration No. IBBI/IPA-001/IP-P00323/2017-18/10593 as Resolution Professional in the place of Mr. Parth Kirtikumar Dave, Interim Resolution Professional, this Bench, being satisfied that this application is in accordance with Section 22 of I&B Code, hereby appoints Mr. Vijay P. Lulla, as Resolution Professional of Surya Treasure Island Pvt. Ltd.

2. Accordingly, this MA 806/2018 is hereby disposed of.

SD/-

V. NALLASENAPATHY  
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN  
Member (Judicial)